Item No. 2 Suppl. List-1

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(THROUGH VIRTUAL MODE)

CM No.1975/2020 in CM(M) No.56/2019

Amit Amla ...Petitioner(s)

Through: Mr. M. S. Reshi, Advocate.

V/s

Miss Mehbooba Sultan & Ors.

...Respondent(s)

Through:

CORAM: Hon'ble Mr. Justice Sanjay Dhar, Judge

(ORDER) 08.06.2020

Instant motion seeks rectification and correction of order dated 03.06.2020 to the extent of reflecting name of Mr. M. S. Reshi instead of Mr. Javed Iqbal, as counsel for the petitioner.

Application, in view of the grounds urged therein, is allowed. Name of Advocate, in the order dated 03.06.2020, be read as Mr. M. S. Reshi instead of Mr. Javed Iqbal.

This order shall form part of order dated 03.06.2020.

Copy of this order be provided to Mr. M. S. Reshi, Advocate, through *e-mail*.

(Sanjay Dhar) Judge

Srinagar 08.06.2020 "Bhat Altaf, PS"